

(c) if so, what are the details in this regard

THE DEPUTY MINISTER IN THE  
MINISTRY OF AGRICULTURE AND  
IRRIGATION (SHRI  
PRABHUDAS

PATEL): (a) The Registration Committee constituted under Section 5 of the Insecticides Act, 1968, have decided that in view of its high toxicity it would not be safe from the point of view of risk to human and animal life to permit the use of Methyl Parathion for plant protection purposes. However, in view of the time required for educating the farmers in the use of safer substitutes and also in making available such substitutes in adequate quantities, it has been decided that the use of this pesticide should be allowed upto 31st March, 1977, after which it should be banned.

lb) and (c) The Registration Committee have issued instructions to the basic manufacturers and the formulators to take necessary steps to give effect to the above decision to phase out the pesticide by 31st March, 1977.

**Amendments to the Suppression of  
Immoral Traffic Act**

250. SHRI JAGJIT SINGH ANAND:  
SHRI SANAT KUMAR RAHA :  
SHRI SAT PAUL MITTAL:

SHRIMATI LAKSHMI  
KUMARI CHUNDAWAT:

SHRI SAWAISINGH SISODIA:

Will the Minister of EDUCATION,  
SOCIAL WELFARE AND CULTURE be  
pleased to state :

(a) whether it is a fact that Government propose to introduce a bill to amend the Suppression of Immoral Traffic Act;

(b) if so, what are the details of the proposal and whether the same will be broadly

Transferred from the 10th May, 1976.  
(Previously numbered as Unstarred Question No. 33).

in conformity with the recommendations of the Committee on Status of Women and the Law Commission ; and

(c) by when the proposed amending Bill is likely to come up before Parliament ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND SOCIAL  
WELFARE AND IN THE DEPARTMENT  
OF CULTURE (SHRI

ARVIND NETAM): (a) to (c) Taking into consideration the relevant recommendations of the Committee on the Status of Women in India and the recommendations of the Law Commission in their sixty-fourth Report. Government have under consideration a proposal to introduce a Bill to amend the provisions of the Suppression of Immoral Traffic in Women and Girls Act, 1956. The Bill is still in the draft stage. It will be introduced in Parliament as soon as it is finalised.

**PAPERS LAID ON THE TABLE**

**The Tamil Nadu Commercial  
Crops Assessment Act, 1976**

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE AND  
IRRIGATION (SHRI ANNASAHEB P.  
SHINDE): Sir, I beg to lay on the Table,  
under sub-section (3) of section 3 of the  
Tamil Nadu State Legislature (Delegation  
of Powers) Act, 1976, a copy (in English  
and Hindi) of the Tamil Nadu Commercial  
Crops Assessment Act, 1976, enacted by  
the President.

**The Cigarettes (Regulation of  
Production, Supply and Distribution)  
Rules, 1976**

THE MINISTER OF STATE IN THE  
MINISTRY OF HEALTH AND FAMILY  
PLANNING (CHAUDHARY RAM SEWAK) : Sir, I beg to lay on the Table under  
sub-section (3) of section 21 of the Cigarettes (Regulation of Production, Supply  
and Distribution) Act, 1975, a copy (in  
English